

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 131 & 132 of 2017 IN
DFR No. 254 of 2017

Dated: 23rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra Aquaculture Farmers Association ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S.Kenjale

Counsel for the Respondent(s) : Mr. Buddy A.Ranaganadhan
Mr. Raunak Jain for R-1

Mr. Farman Ali for R-2

ORDER

I.A. No. 131 of 2017
(Appl. for condonation of delay)

Learned counsel for the respondents seek a week's time to file reply. They may file the same on or before 30.05.2017 after serving copy on the other side.

List the matter on **01.06.2017**.

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson